[श्री सीताराम कस री]

उसका अर्थ यह है कि यह हाउस जो है वह रावण का हाउस है। माइयालाजी के हिसाब से रावण का दरबार निन्दनीय माना गया है और इस लिए उनको माफी मांगनी चाहिए। उन्होंने जो बात कही है वह सदन के मर्यादा को कम करने वाली बात है। इसलिए पहला काम उनका यह होना चाहिए कि सदन की मर्यादा पर आघात करने वाली कोई बात वह न कहें। आप उनको इसके लिए रिप्रिमांड कीजिए।

श्री उपसभापति : रावण को महात्मा मानने वाले बहुत से लोग इस देश में हैं। मैं नहीं समझता कि इससे सदन का कोई अपमान हुआ है। इससे हाउस का अपमान नहीं होता।

श्री सीताराम केसरी : उसे मानने वाले बहुत नहीं, कम हैं।

श्री उपसभापति : बहुत से हैं।

श्री राजनारायण : श्रीमन्, चूंकि चर्चा चल गयी इसलिए मैं आपकी सेवा में आपकी आज्ञा से निवेदन कर दूं कि हनुमान ने कहा था कि :

मैं तव दसन तोरिबे लायक,

आयसु मोहि न दीन्ह रघुनायक।

हनुमान ने कहा था कि मैं तेरे दसों मुंह तोड़ने का क्षमता रखता हूं, मगर राम चन्द्र जी ने मुझे इसकी आज्ञा नहीं दी है। अगर वह आज्ञा मिली होती तो मैं तेरे दसों मुंह तोड़ देता। इसलिये मैं आपको बताना चाहता हूं कि ऐसा मत समझ लीजिएगा कि वह क्षमता, वह ताकत मेरे में नहीं है। वह क्षमता, वह ताकत मेरे में है मगर जो जन-देवता हमारा है उस जन-देवता ने हमें यह आदेश नहीं दिया है और जिस दिन वह आदेश हो जायेगा उस दिन आप देखेंगे . . .

श्री महावीर त्यागी : उन बेंचों पर दस आदमी बैठे हैं।

श्री राजनारायण : श्रीमन्, हनुमान ने कहा :

असि रिस होत दसउ मुख तोरौ,

लंका गहि समुद्र मंह बोरौ।

श्री उपसभापति : श्री राजनारायण जी, आप लंच के बाद में नहीं बोल सकते।

श्री राजनारायण : ठीक है।

SHRI LOK.ANATH MISRA: Sir, I suggest that we adjourn till three today because there is no pressure of business

श्री राजनारायण : अच्छा ढाई बजे तक कर दिया जाय।

श्री लोकनाथ मिश्र : ढाई बजे तक तो ऐसे ही है।

today. On other days we are obliged to sit till six o'clock.

MR. DEPUTY CHAIRMAN: If it is the desire of the House, I have no objection,

SHRI A.D. MANI: Three o'clock.

MR. DEPUTY CHAIRMAN: In deference to the wishes of hon. Members I adjourn the House till 3 P.M.

The House adjourned for lunch at one minute past one of the clock.

The House reassembled after lunch at three of the clock. THE VICE-CHAIRMAN (SHRI RAM SAHAI) in the Chair.

REFERENCE TO THE CONSTITUTION (TWENTY! IFTH AMENDMENT) BILL

SHRI BHUPESH GUPTA (West Bengal): Sir, I have taken your permission. I want to have an inquiry immediately. We read in all the newspapers that the Constitution (Twent-yfifth Amendment) Bill is going to be Jilutcd in favour of the vested interests— in order to make a provision the law should be passed with two-thirds majority in the Assemblies and in Parliament—in so far as clause 31 (c) is concerned. Now. Sir. there are other suggestions also of diluting. Here is the Law Minister sitting and he should clarify the position in the House. The matter came up for discussion in the Congress Parliamentary Party and he said that he would clarify the position in the Houses of Parliament—a very right approach. He should do it in the Houses of Parliament. But in the meanwhile we find in the press not only reports but also the kind of amend-

merit the Government is going to bring forward to dilute, which takes away the effect of it, under the pressure of the vested interests.

I would request you through you, Sir, that our Law Minister should take the first opportunity in this House to tell us whether they are contemplating any dilution of the Bill.

THE MINISTER OF LAW AND JUSTICE/विधि और न्याय मंत्री (SHRI H.R. GOKHALE): Sir, the Bill is coming up for discussion in the Lok Sabha on the 30th and I think on the 7th in this House. Surely, my very dear friend, Mr. Bhupesh Gupta, does not expect me to make a statement in this house before I take the Lok Sabha into confidence.

SHRI BHUPESH GUPTA: What about the dilution?

SHRI H.R. GOKHALE: Whether it is dilution or not. it is a matter of opinion.

SHRI BHUPESH GUPTA: Are you contemplating any change?

SHRI H.R. GOKHALE: So far as I can sec, there is no dilution. There is nothing more that I can say now.

SHRI BHUPESH GUPTA: On a point of order. I do not want to know about the dilution because he says that it is a matter of opinion and that he would not give an opinion. But he is a lawyer, it is a question of fact. Does he contemplate any change in the provisions of the Bill?

उपसभाध्यक्ष (श्री राम सहाय) : यह कोई पौइन्ट आफ आर्डर नहीं है । मेहरबानी करके बैठिए ।

SHRI LOKANATH MISRA (Orissa): In regard to the Constitution (Twent>lifth Amendment) Bill, I had raised in this House that the Law Commission's Report should be published. They have now suppressed the Law Commission's Report from the Members of the House because some opinion has been expressed there which might be of some consequence while this particular Bill is being discussed. I would request, through you, the hon'ble Law Minister to let us know what is the position, whether they are going to circulate the public document, the Law Commission report, to us before the 25th Amendment Bill is taken into consideration.

SHRI H. R. GOKHALE: I fully appreciate the anxiety of the hon'ble Member that the Members of both the Houses should have a copy of the report well in time before the Bills are taken into consideration. As the hon'ble Member is aware, normally reports of the Law Commission take quite a long time to be printed and placed before the House. The reporton Capital Punishment, for example, of the Law Commission was placed before the Lok Sabha this time. We will make sure that this does not happen this time, particularly the report pertaining to the 25th Constitution Amendment. I appreciate that it is no use putting it before the House after the 25th Amendment to the Constitution is discussed. Therefore, we took steps to have the report printed as expeditiously as possible, and if all my calculations go right, we are expecting the copies to come, may be. within an hour or so from now. Since tomorrow the House is not sitting the formal laying on the Table may not be possible tomorrow. But I have requested the Speaker—of course, it is for his decision —to circulate copies lo the Members of the Lok Sabha much in advance so that the formal laying can be done on Monday. The Members will have copeis earlier.

SHRI BHUPESH GUPTA: Is the hon'ble Minister aware that there is a certain request from certain quarters to change the report because they think, 1 do not know, that the report contains certain recommendations which enable them to get the Constitution (Twenty-fifth Amendment) Bill diluted in a reactionary direction, and that is the reason why there has been a kind of internal move in certain quarters in Government and outside in order to get the Constitution (Twenty-fifth Amendment) Bill before Parliament with a view lo influencing the Mcm-

[Shri Bhupcs Gupta]

bers. Do I have an assurance, whatever the move, that the Bill ill reflect the mandate of the election?

SHRI LOKANATH MtSRA: How can such an assurance be available now? Ultimately it is for the House to decide. If Mr. Bhupesh Gupta carries the House with him, he might change the opinion.

SHRI BHUPESH GUPTA: I am asking, not you because you will carry me also, the Government. The Government will not put into it that aspect of the Law Commission report if it goes against the madale of the election which tries to water dov» n the present Constitution (Amendment) Bill which you have introduced.

उप-सभाध्यक्ष (श्री राम सहाय) : मिनिस्टर साहब ने आपकी बात का जवाब तो दे दिया है।

SHRI A. D. MANI (Madhya Pradesh): On the point raised, the Bill has been introduced in the Lok Sabha. It is yet to be introduced here. Sir, I would like to mention that the Bill is not the final authority. It is Parliament which is the final authority. \ It is not a *mantram.* If somebody says that the Bill is coming before the Rajya Sabha, | then the Law Commission report must be circulated to the Members of the Rajya Sabha. I would request the hon'ble Minister to circulate the Lok Sabha amendments also. Let us also study them. It is a matter of courtesy that we should have some some opportunity to study them.

THE CONSTITUTION (AMENDMENT) BILL, *1966—Contd.*

(To amend Article 101)

श्री राजनारायण (उत्तर प्रदेश) : श्रीमन्, मैं आपकी आज्ञा से एक विशेष महत्वपूर्ण विषय की ओर ध्यान दिलाना चाहता हूं।

उपसभाध्यक्ष (श्री राम सहाय) : आप बिल पर बोलिये।

श्री राजनारायण : बिल पर हम पांच मिनट के बाद बोलेंगे।

उपाध्यक्ष (श्री राम सहाय) : क्या आपने इस बारे में आज्ञा ले ली है ?

श्री राजनारायण : श्रीमन्, मैं आप से आज्ञा ले हूं और आप दे दीजिये। हमने आपके चेम्बर में कह दिया था। हमने कहा था कि काशी विश्वविद्यालय के *17 विद्यार्थियों को निकाल दिया गया है और 12* विद्यार्थियों को निकालने का नोटिस दिया गया है।

उपसभाध्यक्ष (श्री राम सहाय) : मेरे ख्याल से इस बात को फिर उठाइए। आप अब अपनी स्पीच जारी रखिये।

श्री राजनारायण : मैं आपकी आज्ञा को शिरोधार्य करता हूं और यह निवेदन करना चाहता हूं कि उन विद्यार्थियों के जीवन के साथ खिलवाड़ नहीं किया जाना चाहिये। जब श्रीमाली जी वहां गये थे तो हम लोगों को बड़ी आशाएं थीं कि वहां की स्थिति में सुधार होगा। लेकिन वे वहां पर वाइस चान्सलर के रूप में नहीं गये हैं बल्कि पुलिस कमिश्नर के रूप में वहां पर काम कर रहे हैं।

उपसभाध्यक्ष (श्री राम सहाय) : आप बिल पर बोलिये।

श्री राजनारायण : मैं बिल पर आ रहा हूं। जो विरोधी पक्ष के लोग हैं, जो सरकारी पक्ष के लोग हैं, उन सबसे मैं विनती करना चाहता हूं कि वे सब वहां के अधिकारियों पर अपना प्रभाव डालें ताकि विद्यार्थियों को निकाला न जाय। उनका जो निष्कासन हुआ है वह वापस लिया जाय, उनको कायदे से पढ़ने दिया जाय क्योंकि यह देश की सबसे बड़ी संस्था है और अगर काशी विश्व-विद्यालय के विद्यार्थियों में आग लगेगी तो देश वातावरण विश्वविद्यालय में आग लगेगी, शिक्षा का के सभी दूषित होगा। मैं नहीं चाहता ऐसा हो, इसलिए मैंने कह दिया।

अब मैं श्री ए० डी० मणि जी द्वारा प्रस्तुत विधेयक पर ...... अरे वे कहां गए ?

श्री ए० डी० मणि : मैं आ रहा हूं।

श्री राजनारायण : मैं यह जानना चाहता हूं कि आपके द्वारा कि सरकार के इशारे पर तो यह विधेयक नहीं आया है।

श्री ए० डी० मणि : देखिए साहब, मैं खेतान साहब से बात कर रहा था, वे सरकार के रिप्रेजेंटेटिव नहीं हैं।